

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO. 572.**

**TO BE ANSWERED ON WEDNESDAY, THE 19<sup>TH</sup> JULY, 2017.**

**Gram Nyayalayas**

**572. SHRI SHIVKUMAR UDASI:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number of States in the country which have set up Gram Nyayalayas in rural areas;**
- (b) whether the delivery of justice through Gram Nyayalayas is faster than ordinary courts and if so, the details thereof;**
- (c) the details of funds allocated and released to the States for setting up of Gram Nyayalayas in the country; and**
- (d) the other steps being taken to provide speedy justice in rural areas?**

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND  
INFORMATION TECHNOLOGY  
(SHRI P. P. CHAUDHARY)**

(a) : As per information made available by State Governments / High Courts, 320 Gram Nyayalayas have been notified so far by 11 States, out of these, 204 are operational in 8 States at present.

(b): The Gram Nyayalayas Act, 2008 provides special procedure for both criminal and civil disputes. Section 19 (1) of the Act *inter-alia* provides for summary procedure for criminal offences. Section 24 of the Act *inter-alia* provides that hearing shall be continued on day to day basis until its conclusion and that suit, claim, application, filed under the Act shall be disposed of within a period of six months from the date of its institution. The data on institution and disposal of cases in Gram Nyayalayas is not maintained centrally.

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(c) : State-wise details the financial assistance provided so far to State Governments for setting up of Gram Nyayalayas are as under:

(Rs. in lakh)

| Sl. No.      | Name of the State | Financial Assistance sanctioned |
|--------------|-------------------|---------------------------------|
| 1            | Madhya Pradesh    | 1819.00                         |
| 2            | Rajasthan         | 1240.98                         |
| 3            | Karnataka         | 25.20                           |
| 4            | Orissa            | 337.40                          |
| 5            | Maharashtra       | 258.80                          |
| 6            | Jharkhand         | 75.60                           |
| 7            | Goa               | 25.20                           |
| 8            | Punjab            | 25.20                           |
| 9            | Haryana           | 25.20                           |
| 10           | Uttar Pradesh     | 627.42                          |
| 11.          | Kerala            | 375.00                          |
| <b>Total</b> |                   | <b>4835.00</b>                  |

(d) : The issues affecting operationalization of the Gram Nyayalayas were discussed in the Conference of Chief Justices of High Courts and Chief Ministers of the States on 7<sup>th</sup> April, 2013. It was decided in the Conference that the State Governments and High Courts should decide the question of establishment of Gram Nyayalayas wherever feasible, taking into account their local problems.

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